

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI**  
**DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS**  
**8<sup>th</sup> LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI.**

No. F.5(390)/Lit./LJ&LA/17/

Dated:- 13/10/2017

**NOTICE FOR EMPANELMENT**

**Sub: Appointment as Additional Standing Counsel(Civil) in Law, Justice and Legislative Affairs Department, Govt. of NCT of Delhi for conducting civil cases in Hon'ble High Court of Delhi.**

Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi proposes to empanel advocates as Additional Standing Counsel(Civil). Eligible and desirous advocates having required qualification and experience may apply in the prescribed proforma.

**Qualification & Experience**

- i) Bachelor degree in Law from a recognized university and registration with Bar Council Delhi.
- ii) Professional experience of not less than 7 years in the Supreme Court/High Court for empanelment in Delhi High Court.
- iii) Having Good communication skills and good knowledge of law and procedure.

**Mode of selection**

- 1. The mode of selection will be interaction by selection committee.
- 2. In case a large number of applications are received, short-listing of applications may be done. The department reserves the right to decide the criteria of short-listing.
- 3. Candidates so short-listed will then be called for interaction. Intimation will be sent at the correspondence address or email address, as given in the application form or over the telephone number given by the applicant.
- 4. Candidates will have to produce all original documents at the time of the interview / interaction.

Secretary(Law), Govt. of NCT of Delhi reserves the right to accept or reject any application without assigning any reason. The application submitted will not bind this department to consider him/her for selection.

Desirous and eligible advocates / counsel may send their applications on the prescribed format superscribed "Application for empanelment as Additional Standing Counsel(Civil), GNCT of Delhi, Delhi High Court" to be addressed to Secretary (Law, Justice & Legislative Affairs), so as to reach this office on or before **30.10.2017**. No application received after due date will be entertained. No TA/DA will be admissible for attending the interview / interaction.

Candidates may see the terms and conditions of appointment and the fee / remuneration payable to Additional Standing Counsel(Civil) on the website of this department at <http://www.law.delhigovt.nic.in>



( LOVLEEN )

ADDITIONAL SECRETARY(LAW)

## APPLICATION FOR EMPANELMENT AS \_\_\_\_\_

1.	Name	
2.	Father's name	
3.	Date of Birth	
4.	Residential address with Contact No. and e-mail id.	
4.	No. & Date of Enrolment with Bar Council of Delhi	
5.	Educational Qualifications	
6.	Experience	
7.	Whether experience of working on the panel of any Government, Government body or local authority, etc.	
8.	Any other relevant information	